

ITEM NO.16

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 453/2024

KISHAN CHAND JAIN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 24-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRAFor Petitioner(s) Mr. Vishal Arun Mishra, AOR
Ms. Rupali Panwar, Adv.
Mr. Saurabh Sharma, Adv.
Mr. Umang Mangal, Adv.
Mr. Khushhal Aggarwal, Adv.
Ms. Smriti Chauhan, Adv.
Mr. Vivek Singh Somvanshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The direction sought in the Public Interest Litigation for the Union of India to incorporate all Tribunals into the National Judicial Data Grid (NJDG) cannot be issued as it stands. The NJDG is a part of the E-Courts Project which is a distinct administrative project in terms of the sanction issued by the Government of India.

- 2 The petitioner would, however, be at liberty to pursue any other remedies which he has in that regard.
- 3 The petitioner would be also at liberty to move the Central Government at an appropriate level.
- 4 The Writ Petition is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR